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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 64/9/NCLT/AHM/2017

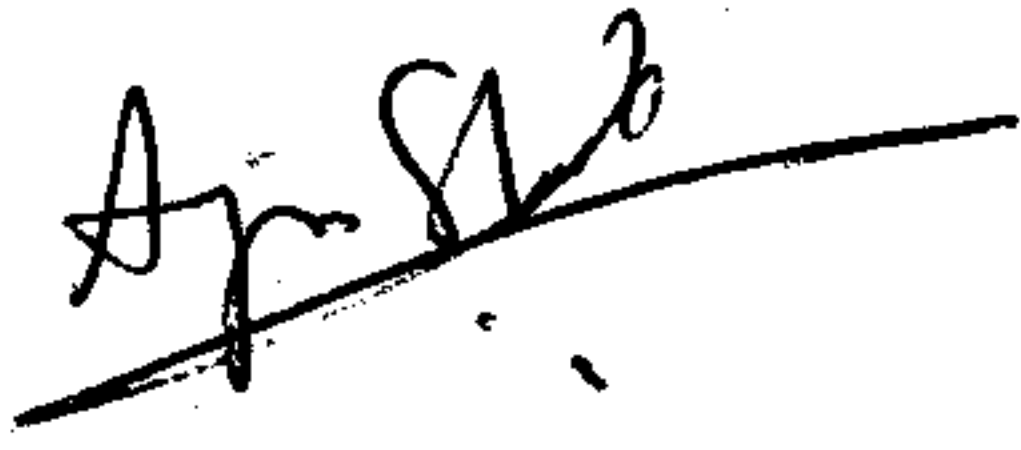

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company: Nishal Enterprise Pvt Ltd
V/s.
Sumangal Glass Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Operational Creditor	
2.	Bandish Soparkar	Advocate	Corporate debtor	


ORDER

Learned Advocate Mr. Arjun Sheth present for Operational creditor/ Applicant.
Learned Advocate Mr. Bandish Soparkar present for Respondent.

Applicant filed settlement terms along with letter seeking permission to withdraw
the application on the ground that matter is settled.

Applicant is permitted to withdraw Application CP(IB) 64/2017.

Application is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.